



**The Telangana Commission for Backward Classes (Amendment) Act, 2016**  
Act 6 of 2017

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No. 6] HYDERABAD, FRIDAY, JANUARY 20, 2017.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 19th January, 2017 and the said assent is hereby first published on the 20th January, 2017 in the Telangana Gazette for general information:-

**ACT No. 6 OF 2017.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
COMMISSION FOR BACKWARD CLASSES  
ACT, 1993.**

Be it enacted by the Telangana State Legislature in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Commission for Backward Classes (Amendment) Act, 2016

Short title  
and  
commence-  
ment.

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[1]

(2) It shall be deemed to have come into force with effect from the 8th October, 2016.

Amend-  
ment of  
section 3.  
Act No. 20  
of 1993.

2. In the Telangana Commission for Backward Classes Act, 1993, for clause (a) of sub-section (2) of section 3, the following clause shall be substituted, namely:-

“(a) a Chairperson who is or has been a Judge of High Court or a Social Scientist or a person of eminence who has worked for the Welfare of weaker sections of society;”

Repeal of  
Ordinance  
11 of 2016.

3. The Telangana Commission for Backward Classes (Amendment) Ordinance, 2016 is hereby repealed.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.